

**IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL,
KOLKATA**

REGIONAL BENCH – COURT NO.2

Excise Appeal No. 75011 of 2017

(Arising out of Order-in-Original No. 05/Commr/BOL/2016 dated 27.09.2016 passed by Commissioner of CGST & Cx, Bolpur.

M/s Chhabra Ispat Pvt. Ltd.,

Nakrajora, P. S.- Salanpur, P.O.- Burdwan, West Bengal, Pin-713357.

..Appellant

VERSUS

Commissioner of CGST & Cx, Bolpur

Nanoor Chadidas Road, Sian, Bolpur, Dist.-Birbhum-731204. West Bengal.

..

...Respondent

APPEARANCE :

None, for the Appellant

Shri A. Roy, Authorized Representative for the Respondent

CORAM:

HON'BLE MR. P.K.CHOUDHARY, MEMBER (JUDICIAL)

HON'BLE MR. RAJU, MEMBER (TECHNICAL)

FINAL ORDER No...75487/2021

DATE OF HEARING : 30.07.2021

DATE OF DECISION : 30.07.2021

PER BENCH:

The Revenue has submitted a copy of Form No.SVLDRS-4, which is discharge Certificate for full and final settlement of Tax Dues of M/s Chhabra Ispat Pvt. Ltd., (the appellant herein) under Section 127 of the Finance (No.2) Act, 1994 read with Rule 9 of Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019. Accordingly, the appeal of the appellant is dismissed as withdrawn under Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019.

(Dictated and pronounced in the open court)

Sd/-

**(P. K. Choudhary)
Member (Judicial)**

Sd/-

**(Raju)
Member (Technical)**

Tushar